

(a) whether Government propose to set up a National Labour Institute; and

(b) if so, the details thereof and by when the said institute is likely to be established?]

श्रम और पुनर्वासि मंत्री (श्री के० बी० रघुनाथ रेड्डी) : (क) और (ख). सरकार ने एक स्वायत्त राष्ट्रीय श्रम संस्थान की स्थापना करके वर्तमान भारतीय श्रम अध्ययन संस्थान के सीमाक्षेत्र को काफी व्यापक बनाने का निर्णय किया है। यह संस्थान श्रम सम्बन्धी विषयों में शिक्षा प्रशिक्षण, अध्ययन और अनुसंधान की व्यवस्था करेगा। ज्यों ही इसकी महापरिषद का गठन न्यूनतम कर्मचारियों की नियुक्ति और स्थान संबंधी व्यवस्था हो जाती है, जिन सब के लिए कार्यवाही प्रगति पर है, इस संस्थान को अधिकृत किया जायेगा।

[THE MINISTER OF LABOUR AND REHABILITATION (SHRI K.V. RAGHUNATHA REDDY) : (a) and (b). Government have decided to enlarge substantially the scope of the existing Indian Institute of Labour Studies, by setting up an autonomous National Labour Institute. The Institute will provide for education, training, study and research in labour subjects. The Institute will be commissioned as soon as its General Council is constituted, minimum staff appointed and accommodation arranged, for all of which action is in progress!]

#### SUPPLY OF PLANS TO I.A.C.

♦399. SHRI SHYAMLAL GUPTA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that an order for the supply of Avros was placed on the

†[ ] English translation.

Hindustan Aeronautics Limited by the IAC some 3 years back;

(b) if so, whether any plane has been supplied by the Hindustan Aeronautics against this order;

(c) if not, what is the delivery schedule for the execution of the order and the reasons for not adhering to the schedule; and

(d) when the planes are expected to be supplied ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir. An order for supply of ten HS-748 aircraft was placed by Indian Airlines on HAL in April 1970.

(b) So far, three aircraft have been supplied by HAL against the above order.

(c) and (d). According to the latest delivery schedule; delivery of all ten aircraft is to be completed by April 1973. Of the seven aircraft, six aircraft are lying ready with HAL and the seventh aircraft is expected to fly shortly. However, due to some production problems which are being investigated in consultation with HAL's collaborators M/s Hawker Siddeley Aviation Ltd. and M/s Rolls Royce (1971), Ltd., these aircraft could not be delivered so far. These are expected to be delivered soon after the production problems have been resolved.

#### RECOGNITION TO PARENTS OF JAWANS

•400. SHRI DWIJENDRALAL SEN GUPTA : Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that all posthumous medals and recognitions for the war heroes and financial help is given only to the wives and none to the proud parents of the heroes;

(b) if so, since when this practice is being followed in India; and

(c) whether Government have any scheme of proposal to recognise the parents of the war heroes along with their widows, in the context of the India society and social order

THE DEPUTY DEFENCE MINISTER (SHRI J.B. PATNAIK): (a) to (c). A medal awarded posthumously to a war hero is given to his legal heir, if he has made a will. If not, the medal is given to the widow or next-of-kin in the following order of relationship—

eldest surviving son or grandson, eldest surviving daughter or daughter's son, father, mother, eldest surviving brother or sister. This practice is being followed for a long time.

2. The monetary allowance attached to the medal is paid to the widow if the war hero is married. If he is a widower, the allowance is paid to his son who is below 18 years or unmarried daughter, as the case may be. If the war hero is a bachelor, the monetary allowance is paid to his father or mother.

#### विदेशों से स्वदेश वापस आये भारतीय

\*401. श्री पंडरीनाथ सीतारामजी पाटिल : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि गत छः मास में कितने लोग किन-किन देशों से भारत वापस आये और उनमें से राज्य-विहीन नागरिकों की संख्या कितनी है और उनके भविष्य के बारे में सरकार द्वारा क्या कार्यवाही की गई है ?

#### INDIANS REPATRIATED FROM FOREIGN COUNTRIES

♦401. SHRI P. S. PATIL : Will the Minister of EXTERNAL AFFAIRS be

pleased to state the number of persons along with the names of foreign countries from which they were repatriated to India during the last six months and the number of the persons who are Stateless citizens, and the action taken by Government in regard to their future?]

विदेश मंत्रालय में राज्य मंत्री (श्री गुरेन्द्रपाल सिंह) : सूचना एकत्र की जा रही है और संकलित होते ही मदन की मेज पर रख दी जाएगी ।

†[THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : The information is being collected and will be supplied as soon as it has been compiled.]

#### INDEX OF WAGES

\*402. DR. K. MATHEVV KURIAN:

SHRI SARDAR AMJAD ALI:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the index of money wages and the real wages of the working class during the last three years;

(b) the steps taken by Government to prevent the continuous erosion in real wages; and

(c) whether such steps have succeeded in preventing the erosion in the real wages?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI K.V. RAGHUNATHA REDDY) : (a) On the basis of the information available a statement is placed on the Table (see below).

(b) and (c). The Government is taking steps to prevent undue rise in prices of essential commodities.

†[ ] English translation